

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA. No. 878/2016

IN THE MATTER OF:

M/s Euro Asia Exprots Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 101 - 104

Order delivered on 04.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

For the APPLICANT / PETITIONER :- Mr. P. Nagesh, Advocate
Mr. Suman Kumar, Advcoate

For the RD(NR)Delhi / ROC Delhi Mr. Manish Raj, Company Prosecutor

ORDER

Learned Company Prosecutor Mr. Manish Raj after obtaining instruction from the RD has stated that with regard to the observations made in the Para 6 (B) that annual returns have been filed for the financial year 2012-13, 2013-14 & 2014-15. Which reflects the for-feiture shares and the aforesaid fact is now duly verified.

Order is reserved.


**(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**